

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 22nd August, 1978.

NOTIFICATION
INCOME TAX

No.2476(F.No.404/110/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri V.R.DATTA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri V.R.DATTA takes over charge as Tax Recovery Officer.

Sd/- (H. VENKATARAMAN)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
NEW DELHI.

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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H. D. SHARMA
(H.D. SHARMA)
ASSISTANT DIRECTOR (RS&F).

* SHARMA *